

ANNUAL REPORT AND ACCOUNTS (1961-62) OF THE HINDUSTAN MACHINE TOOLS LTD, BANGALORE AND RELATED PAPERS

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM): Sir, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers:—

- (i) Ninth Annual Report and Accounts of the Hindustan Machine Tools Limited, Bangalore, for the year 1961-62, together with the Auditors' Report on the accounts.
- (ii) Review by Government of the working of the Company during the year 1961-62.

[Placed in Library. See No. LT-402/62 for (i) and (ii).]

THE MANIPUR CHILDREN RULES, 1962

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table:—

A copy of Notification No. 3/7/62-Act/L., dated the 12th June, 1962, under sub-section (3) of section 59 of the Children Act, 1960, publishing the Manipur Children Rules, 1962, issued by the Manipur Administration [Placed in Library. See No. LT-387/62]

THE ALL INDIA SERVICES (MEDICAL ATTENDANCE) AMENDMENT RULES, 1962

SHRI B. N. DATAR: Sir, I also beg to lay on the Table a copy of the Ministry of Home Affairs Notification G.S.R. No. 1094, dated the 10th August, 1962, under sub-section (2) of section 3 of the All India Services

Act, 1951, publishing the All India Services (Medical Attendance) Amendment Rules, 1962. [Placed in Library. See No. LT-404/62.]

THE GENEVA CONVENTIONS (ASSIGNMENT OF LEGAL PRACTITIONERS) RULES, 1962

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. RAGHURAMIAH): Sir, I beg to lay on the Table under section 19 of the Geneva Conventions Act, 1960, a copy of the Ministry of Defence Notification S.R.O. No. 222, dated the 13th August, 1962, publishing the Geneva Conventions (Assignment of Legal Practitioners) Rules, 1962. [Placed in Library. See No. 388/62]

THE CENTRAL EXCISE (SIXTEENTH AMENDMENT) RULES, 1962

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1944, a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 1101, dated the 25th August, 1962, publishing the Central Excise (Sixteenth Amendment) Rules, 1962. [Placed in Library See No LT-405/62.]

THE MINERAL CONCESSION (FOURTH AMENDMENT) RULES, 1962

SHRI R. M. HAJARNAVIS: Sir, I beg to lay on the Table, under sub-section (1) of section 28 of the Mines and Minerals (Regulation and Development) Act 1957, a copy of the Ministry of Mines and Fuel Notification G.S.R. No. 1076, dated the 6th August, 1962, publishing the Mineral Concession (Fourth Amendment) Rules, 1962 [Placed in Library See No. LT-389/62]